

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 86147 of 2019

(Arising out of Order-in-Appeal No.NSK/EXCUS/000/APPL/716/2018-19 dated 29.01.2019 passed by Commissioner (Appeals)Central Excise & GST, Nasik)

Anil Asarambahure

.....Appellant

Plot No. 24 Flat No.8,
Tirumala Complex,
Devnagari Aurangabad
Maharashtra

VERSUS

**Commissioner of Central Excise
& Service Tax, Aurangabad**

.....Respondent

N-5, Town Centre, Cidco,
Aurangabad – 431 030.

Appearance:

Shri Radhesham S. Indani, Advocate for the Appellant

Shri Dharmendra Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85355/2021

Date of Hearing: 09.02.2021

Date of Decision:09.02.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)

Sm